

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 309

IA-1329/2024

In

IB-358(PB)/2022

IN THE MATTER OF:

Stressed Assets Stabilization Fund (SASF)

.... Petitioner/Applicant

Vs.

Manoj Kumar Singla

.... Respondent

Order under Section 95(1) of the IBC, 2016

Order delivered on 12.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For the RP : Mr. Mohit Nandwani Adv.

ORDER

IA-1329/2024

Ld. Counsel appears for the Resolution Professional.

Mr. Manoj Kumar, the Personal Guarantor appeared in person and prays for time for filing objections. One week time granted.

List the matter alongwith CP(IB)-331(ND)/2022 **on**
26.04.2024.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)